

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 55**

**IA 77/2024 in CP/38(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES:    **MUKESHKUMAR HASTIMAL JAIN V/s**  
   **M/S BRIJEEL FOODS & BEVERAGES PVT.**  
   **LTD**

Section 241(1), 242(4) & 244(1) of the Companies Act, 2013

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**ORDER**

**IA 77/2024 in CP/38(MB)2023**

- 1) Though the Counsel for the Petitioner is present has not mentioned the Appearance either in the Chat Box or in the Attendance Sheet. Ms. Mily Ghoshal, Ld. Counsel for the Respondent is present.
- 2) Counsel for the Respondent submits that they have provided all the information/data/details to the appointed Valuer and the Report is still awaited; thus, prays for an adjournment in the matter.
- 3) At request, stand over to 23.08.2024, for further consideration and hearing. Interim order, if any, as stated to be in force shall remain force, till the next date of hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**